HIGH COURT OF MADHYA PRADESH, JABALPUR

No Q-2

Jabalpur, dated 22.03.2020

From:

Registrar General High Court of Madhya Pradesh, Jabalpur.

To,

All District Judges State of Madhya Pradesh.

Sub: Regarding taking ;all preventive and remedial measures for combating the impending threat of COVID-19 in Subordinate Courts across the State.

I am directed to intimate you that the Hon'ble the Chief Justice, for the purpose of taking preventing and remedial measures for combating the impending threat of COVID-19 for Subordinate Court, vide order dated 22.03.2020 has been pleased to resolve as under:

"The District Courts and Family Courts subordinate to High Court of Madhya Pradesh to declare court non working on 23rd March (Monday) and 24th March (Tuesday) 2020 for such District Courts and Family Courts of the State of Madhya Pradesh where the District Magistrates of the respective District have issued orders for complete lock down of



the city in the light of the critical situation of spread of the Corona Virus (COVID-19) in their District.

However as regards cases of utmost importance/ urgency, the District Judge shall decide as to whether urgency exists or not and to take action as per convenience. Remands and bails of the arrested person shall be done as per holidays practice. In lieu of the closure of the Courts during above mentioned period, all of the above Court/Authorities/Tribunals shall be working in coming summer vacation accordingly."

You are, therefore, requested to be apprised accordingly and to bring the above direction in the notice of all the Judges of your district for strict compliance in its letter and spirit.

The action taken report may kindly be sent to this Hon'ble Court at the earliest.

(RAJENDRA KUMAR VANI) REGISTRAR GENERAL

Copy Forwarded:

The Principal Secretary, Law and Legislative Affairs Department, Bhopal. For getting apprised and intimate the Government for further necessary action.

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(PRIYADARSHAN SHARMA) REGISTRAR (ADMN.)

